

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.25
C.P. No.70/BB/2023

IN THE MATTER OF:

Mr. MohanKumar Patel & Ors. ... Petitioners
Vs.
M/s. Hicure Pharmaceuticals Pvt. Ltd. and Ors. ... Respondents

Order under Section 241 - 242 of Companies Act, 2013

Order delivered on: 27.06.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri T.N Chandrassekar
For the R1 to R-3 : Shri Hari Babu
For R-4 : Shri Shyne S, Proxy Counsel
For ROC : None

ORDER

1. Heard the Ld. Counsels for the Petitioner and the Respondents No.1 to 3 & 4.
2. In compliance to order dated 14.03.2024, Ld. Counsel for the ROC has not filed its report. Therefore, Ld. Counsel for the ROC is directed to appear on the next date to explain the reason for non- submission of reports.
3. Ld. Counsel for the Petitioner submits pleadings are complete.
4. Further, Ld. Counsel for the Petitioner takes this Tribunal to Page-26 of the prayer, seeking an interim relief with regard to Forensic audit of the Respondent Company's financial records with effect from 01.04.2019 and unauthorized spending entries made by the Respondents No.2 and 3. It is further stated that Respondents No.1 to 3 have raised no objections, as mentioned in page 25, para- 3 of their objections to conduct forensic audit of Respondent No.1.

5. Ld. Counsel for the Petitioner is directed to file a memo explaining the specific transactions related to each Respondents for which he wants to conduct Forensic audit with regard to prayer G-(iii) within a period of two weeks, after serving the copy on the other side.
6. List the case on **16.08.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Bhavya

-Sd-
K. BISWAL
MEMBER (JUDICIAL)